

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH FRIDAY NEW DELHI
BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.7333/Del/2019
Assessment Year : 2010-11**

Shri Sunder Singh, C/o M/s RRA Tax India, D-28, South Extension Part – I, New Delhi-110049 (PAN: CHMPS0508Q)	ITO, Ward- 4(3), Gurgaon.
(Appellant)	(Respondent)

**Appellant by: Shri Somil Agarwal, Adv.
Respondent by: Shri Saras Kumar, Sr. DR**

ORDER

PER G.S. PANNU, VICE PRESIDENT

This appeal has been filed by the assessee against the order of Ld. Commissioner of Income Tax(A)-1, Gurgaon dated 9.7.2019 for assessment year 2010-11.

2. At the outset, Ld. AR drew our attention to a letter of the appellant requesting that this appeal may be allowed to be withdrawn as the assessee has filed the appeal before the Principal CIT(A), Gurugram under the Direct Tax Vivad se Vishwas Act, 2020.

3. The Ld. Sr. DR does not have any objection for the said request of the AR.

4. We have gone through the request submitted by the Ld. AR and since the Sr. DR does not have any objection, the appeal is allowed to be withdrawn.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the Open Court today in the presence of the parties through video conferencing.

Sd/-

(Sudhanshu Srivastava)
Judicial Member

Sd/-

(G.S. Pannu)
Vice President

Dated: 17th July, 2020
'GS'

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar